

ITEM NO.38 Court 14 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 6720/2021

(Arising out of impugned final judgment and order dated 11-08-2021 in BA No. 3983/2021 passed by the High Court Of Kerala At Ernakulam)

C. C. JHONSON Petitioner(s)

VERSUS

THE STATE OF KERALA & ANR. Respondent(s)

(FOR ADMISSION and I.R. and IA No.111724/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.111722/2021-EXEMPTION FROM FILING O.T. and IA No.111720/2021-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

Date : 09-09-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE ABHAY S. OKA

For Petitioner(s) Mr. R.Basant, Sr.Adv.
Mr. Raghenth Basant, Adv.
Mr. Manu Krishnan, Adv.
Ms. Roopali Lakhotia, Adv.
Mr. M.F. Philip, Adv.
Ms. Purnima Krishna, AOR

For Respondent No.2 /Caveator Ms. Vrinda Grover, Sr.Adv.
Mr. Salvador Santosh Rebello, AOR
Mr. Matlock D'Souza, Adv.
Marvin D'Souza, Adv.
Mr. Soutik Banerjee, Adv.
Mr. Raghav Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 30.09.2021.

Dasti service, in addition, is permitted.

Copy of the petition be served additionally to the Standing

Counsel for the Respondent no.1- State.

In the meanwhile, there shall be stay on arrest of the petitioner in reference to the FIR No.143/2021 dated 26.03.2021 registered in the Aloor Police Station, District Thrissur Rural, until further orders.

The Petitioner shall co-operate with the investigation.

(NIRMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)